

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 121/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company	Anjan Biswas -Vs- Lalbaba Semless Tubes Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

109 V.N.DWIVEDI, Adv
 JAYANTI CHAR, Adv
 ANUJ SINGH
 RITOBAN SARKAR
 ANVISHEK DAS
 ASHOK KUMAR SINGH

Respondent
 3 Advocate for
 the Operational
 Creditor

Char
 14/2/18
 A. Das
 14/2/2018

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 2 days.

Ld. Counsel appearing on behalf of the operational creditor filed affidavit of service.

Reply affidavit, if any, is to be filed within 7 days by serving a copy on the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of the receipt of the of reply affidavit by serving a copy on the corporate debtor.

List it on 20/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)